

GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
DEPARTMENT OF EMPOWERMENT OF PERSONS WITH DISABILITIES

LOK SABHA

UNSTARRED QUESTION No. 247
TO BE ANSWERED ON: 05.12.2023

SOCIO INCOME DATA

247. SHRI Y.S. AVINASH REDDY:
SHRI KOMATI REDDY VENKAT REDDY:
SHRI MANNE SRINIVAS REDDY:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the Government has any data supposed to influence the education sector to introduce special educators and special requirements for PwDs and if so, the details thereof;
- (b) whether the fate of above objectives is now in limbo with the Government choosing not to publish whatever data were collected in the fields of personal and family income (spouse and father), their employment, poverty, social and educational status and if so, the details thereof;
- (c) whether the data collected is inadequate as only 15 percent of those registered have filled their marital status and 40 percent of them filled their income status and the concerned department does not have the means to verify the data in this regard; and
- (d) if so, the details and the present status thereof along with corrective steps taken till now along with the results yielded therefrom, State-wise?

ANSWER

(MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT)

SUSHRI PRATIMA BHOUMIK

(a) No Sir. However, as per the data made available by the Department of School Education and Literacy, the Number of Children with special needs (CWSN) students are 22,66,794 (Pre-Primary to Higher Secondary) and the number of teachers who possess the professional qualification of Special Educator are 1,33,097. In addition, the percentage of schools with CWSN toilets are 27%, percentage of schools having Ramps are 77.8% and percentage of schools with having ramps with handrails are 49.7%. Moreover, this Department relies on the figures of Census 2011 according to which there are 2,68,14,994 persons with disabilities (PwDs) in the country. In addition, this Department has enacted the Rights of Persons with Disabilities (RPwD) Act, 2016, which came into force on 19.04.2017. Chapter III of the said Act provides for duties of educational institutions and specific measures to promote and facilitate

inclusive education for children with disabilities. Further, Section 31 of the said Act mandates the appropriate Government to ensure that children with benchmark disabilities (PwBD), i.e. disability of more than 40% or more, has access to free education in an appropriate environment till he attains the age of 18 years. Section 32 of the said Act provides for reservation of not less than 5% seats in Govt/Govt. aided higher educational institutions for PwBD. Furthermore, the Rehabilitation Council of India (RCI), a statutory body under the aegis of this Department, has 986 recognized institutes to conduct training programmes in the field of special education and disability rehabilitation and 1,66,802 special educators registered in Central Rehabilitation Register(CRR) maintained by RCI.

(b) to (d) Does not arise in view of the above.
